



**The Recruitment Rules for the Post of Field Supervisor of
Tripura Minorities Cooperative Development Corporation
Limited (TMCDCL).**





TRIPURA MINORITIES COOPERATIVE
DEVELOPMENT CORPORATION LIMITED
Lake Chowmuhani, Agartala, West Tripura.

(A Govt. of Tripura Undertaking Minorities Welfare Department)

No.F.11(63)-Corpn/Mino/Estt/2012/5606-5692

Dated, Agartala, the 16th August, 2012.

NOTIFICATION

In exercise of the provision of power conferred by provision of Article 309 of the Constitution of India and supersession of the existing recruitment rules for the post mentioned herein, the Governor hereby makes the following rules regulating the method of recruitment to the post of **Field Supervisor** of Tripura Minorities Cooperative Development Corporation Limited (TMCDCL) under the Minorities Welfare Department, Government of Tripura :-

1. **Short title & Commencement:**

- i) These rules may be called the Recruitment Rules for the Post of Field Supervisor of Tripura Minorities Cooperative Development Corporation Limited (TMCDCL) under the Minorities Welfare Department, Government of Tripura.
- ii) They shall come into force from the date of their publication in the Official Gazette.

2. The name of the post shall be specified in column-I of the Schedule annexed hereto.

3. **Number, Classification and Scale of Pay.**

The number of the said post, its classification and the scale of pay attached hereto shall be as specified in columns- 2 to 4 of the Schedule annexed hereto.

4. **Method of Recruitment, Age Limit, Qualification etc.**

The method of recruitment to the post, age limits, qualification and other matters relating to the said post shall be as specified in Columns 5 to 13 of the said Schedule.

5. **Disqualification : No person--**

- i) Who has entered into or contracted a marriage with a person having spouse living ; or
- ii) Who, having a spouse living has entered into or contracted marriage with any person shall be eligible for appointment to the said post.

Provided that the State Government may, if satisfied that marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there other grounds for so doing, exempt any person from the operation of these rules.

6. **Power to Relax.**

Where the State Government is of the opinion that it is necessary or expedient to do so, it may by order for reasons to be recorded in writing may relax any of the provision of these rules with respect to any class of category of persons.

7. **Saving.**

Nothing in these rules shall affect reservation, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, Ex-Servicemen and other special categories of persons in accordance with the orders issued by the State Government from time to time in this regard.

By order of the Board,

P. K. Chakravarty
Managing Director

Tripura Minorities, Co-operative
Development Corporation
Lake Chowmuhani, Agartala, Tripura (W).